

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 34/TT/2014

Subject : Determination of transmission tariff for (a) Asset I: Balance portion of 400 kV D/C Jamshedpur-Bariprada transmission line and associated bays at Jamshedpur, (b) Asset II: 02 Nos. 400 kV bays at Durgapur Sub-stations under ERSS-I in Eastern Region for tariff block 2009-14.

Date of Hearing : 16.11.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Electricity Board and 5 others

Parties present : Shri S.K. Niranjana, PGCIL
Shri Rakesh Prasad, PGCIL
Shri A.K. Verma, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Shashi Bhushan, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a. The instant petition has been filed for determination of transmission tariff for Asset-I: balance portion of 400 kV D/C Jamshedpur-Baripada transmission line and associated bays at Jamshedpur and Asset-II: 2 Nos. 400 kV bays at Durgapur Sub-station under ERSS-I in Eastern Region for 2009-14 block;
- b. As per the investment approval dated 4.10.2006 the instant assets were to be commissioned in 36 months. Accordingly, the scheduled date of completion works out to be 1.11.2009. Assets I and II were commissioned on 1.10.2013 and 1.2.2014 respectively. There was a delay of 47 months and 51 months in case of Asset I and Asset II respectively;
- c. The time over-run of 31 months in case of 400 kV D/C Andal (DVC)-Jamshedpur section of Durgapur-Jamshedpur transmission line and associated bays at Jamshedpur Sub-station which was part of ERSS-I was condoned in Order dated 21.2.2014 in Petition No. 185/TT/2011;



- d. The time over-run in case of the instant assets was on account of delay in grant of forest clearance, RoW problems and delay in grant of railway crossing and court cases. The time over-run in case of the instant assets may be condoned;
 - e. The reply to some of the queries raised by the Commission vide letter dated 6.11.2015 has already been submitted and the information pertaining to the remaining queries will be furnished by 20.11.2015.
2. In response to a query of the Commission regarding the delay in placement of order, the representative of the petitioner submitted that there were funding issues from World Bank which delayed the placing of order.
 3. In response to a query of the Commission regarding the time over-run in case of Asset-II, the representative of the petitioner submitted that the delay is on account of presence of coal mines in the route of 400 kV Durgapur-Jamshedpur transmission line for which Eastern Collieries Ltd. suggested new route which was found to be different from the approved route and it was not found to be feasible. The matter was discussed with ERPC and it was decided in 18th ERPC meeting that till the portion of the 400 kV D/C Durgapur-Jamshedpur transmission line between Durgapur(PG)-DSTPP (DVC) gets completed, the line may be terminated at DSTPP(DVC) so as to form DSTPP(DVC)-Jamshedpur 400 kV D/C line.
 4. In response to a query of the Commission regarding the cost of abandoned foundation, the representative of the petitioner clarified that since they were not at fault the cost has been included in the total cost of the transmission asset.
 5. The representative of the petitioner requested the Commission to consider DSTPP(DVC)- Jamshedpur 400 kV D/C line as final configuration and to condone the delay taking into consideration the Orders in Petition No. 185/2011 and 150/2011.
 6. The representative of the petitioner submitted that in the ERPC meeting dated 17.1.2014, it was decided to reconfigure line as DSPP (DVC)-Jamshedpur 400 kV DC line instead-Jamshedpur 400 kV DC line resulting in two bays of Durgapur as stranded. In the ERPC meeting, it was agreed to allow the petitioner to declare the two bays at Durgapur under ERSS-I as an asset of Eastern Region. Since these bays at Durgapur Sub-station are not possible to charge due to re-configuration of line, the representative of the petitioner requested the Commission for approval of COD for the Asset II in the instant petition under Regulation 3(12)(c) of 2014 Tariff Regulations.
 7. The Commission directed the petitioner should submit an undertaking that the actual equity infused for the works carried out and additional capitalisation carried out in tariff block 2009-14 is not less than 30% by 23.11.2015. The Commission further directed the petitioner to submit the replies to the remaining queries sought vide letter dated 6.11.2015 on affidavit with copy to respondents by 30.11.2015.



8. The Commission further observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

9. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

